

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 513 of 1995

Thursday this the 20th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

B. Sheik Davood,
Retired Senior Gateman,
under Permanent Way Inspector/Salem,
Southern Railway, Bangalore Division,
residing at Chenothparambil House,
Kallampara, Panangattukara PO,
Wadakkancherry, Trichur Dist. Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India represented by
the Secretary, Ministry of
Railways, Rail Bhavan,
New Delhi.
2. The General Manager,
Southern Railway,
Park Town PO, Madras.3.
3. The Divisional Personnel Officer,
Southern Railway,
Bangalore Division,
Bangalore. Respondents

(By Advocate Mr. George Joseph)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

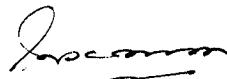
Applicant seeks a declaration that fifty
percent of the casual service rendered by him
between 30.3.62 and 10.3.69 is liable to be counted
as qualifying service for pension. He relies on
the decision in O.A. 1251/94 to support his contention.

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2. We find that applicant has approached the third respondent by A6 for the same relief. We direct third respondent to pass a speaking order on A6 after examining the order in O.A.1251/94, within six weeks from today. Third respondent will do well to adhere to the time schedule and avoid a charge of wilful disobedience of the directions of this Tribunal.

3. With the aforesaid directions, we dispose of the application. No costs.

Dated the 20th day of April, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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